

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-1070/ND/2020**

**IN THE MATTER OF:**

**M/s. Entertainment City Limited**

**...PETITIONER**

**Vs.**

**M/s. Ridhika Developers Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Srishti Juneja, Advocate  
For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the operational creditor is directed to file amended affidavit in compliance to Section 9 (3) (b) and an affidavit affirmed by the operational creditor stating that he has scrutinized the bank account and no amount has been directly credited to meet the compliance of Section 9 (3) (c) of the Code. Week days' time has been granted. Post the matter to 21<sup>st</sup> December, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**